

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 438 of 2018

IN THE MATTER OF:

ARTI

... APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY

AND OTHERS

... RESPONDENTS

INDEX

Next date: 28/9/2022

S.NO	PARTICULAR	PG. NO.
1.	Reply Affidavit on behalf of Respondent No. 10, Fortune Inn Grazia, Ghaziabad.	1-10
2.	<u>Annexure R10/1:</u> Copy of Approval bearing no. 191024RS3865, dated 18.07.2022, by Ministry of Tourism, Government of India.	11
3.	<u>Annexure R10/2:</u> Copy of Nagar Nigam Water Bill for the year 2015-2016	12-15
4.	<u>Annexure R10/3:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2016-2017	16-19
5.	<u>Annexure R10/4:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2017-2018	20-23
6.	<u>Annexure R10/5:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2018-2019	24-27
7.	<u>Annexure R10/6:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2019-2020	28-31
8.	<u>Annexure R10/7:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2020-2021	32-35
9.	<u>Annexure R10/8:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2021-2022	36-39
10.	<u>Annexure R10/9:</u> Copy of Nagar Nigam Water Bill Receipt for the year 2022-2023	40-43
11.	<u>Annexure R10/10:</u> Copy of Cheque bearing nos. 070955.	44



12.	<u>Annexure R10/11:</u> Copy of Cheque bearing nos. 518632.	45
13.	<u>Annexure R10/12:</u> Copy of Cheque bearing nos. 135550.	46
14.	<u>Annexure R10/13:</u> Copy of Cheque bearing nos. 977557.	47
15.	<u>Annexure R10/14:</u> Copy of Cheque bearing nos. 351267.	48
16.	<u>Annexure R10/15:</u> Copy of Cheque bearing nos. 685853.	49
17.	<u>Annexure R10/16:</u> Copy of Cheque bearing nos. 050279.	50
18.	<u>Annexure R10/17:</u> Copy of Cheque bearing nos. 051682.	51
19.	<u>Annexure R10/18:</u> Copy of the No Objection Certificate by the UPPCB under Water Act, dated 9.12.2019.	52-54
20.	<u>Annexure R10/19:</u> Copy of the No Objection Certificate by the UPPCB under Air Act, dated 9.12.2019.	55-57
21.	Vakalatnama along-with Authority Letter	58-59
22.	Proof of Service	60

FILED BY:

SAI

Divjot Singh

SAIF ALI / DIVJOT SINGH BHATIA
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Dated: 26.09.2022

Place: New Delhi



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 438 of 2018

IN THE MATTER OF:

ARTI

... Applicant

VERSUS

CENTRAL GROUND WATER AUTHORITY

AND OTHERS

... Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT
NO.10, FORTUNE INN GRAZIA, GHAZIABAD**

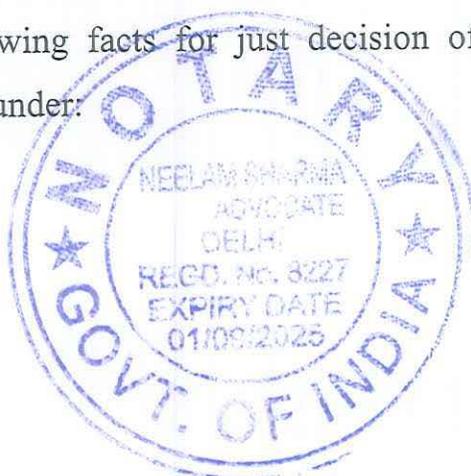
MOST RESPECTFULLY SHOWETH AS UNDER:

I, Sanjay Kumar Yadav, aged about 33 years, S/o Mr. Upendra Yadav, R/o D-185/3B, Ratiya Marg Sangam Vihar, Hansard Nagar, South Delhi, Delhi – 110062, Authorised Representative of Fortune INN Grazia at Ghaziabad, presently at New Delhi do hereby affirm and state on oath as follows:

- I. That I am the Authorised Representative of Fortune Inn Grazia, Ghaziabad and as such I am conversant with the facts and the circumstances of the case and I have been authorized to file the reply affidavit on behalf of Fortune Inn Grazia Respondent No. 10 herein.



- II. That I have read and understood the content of Application under any reply and I deny each and every averment made therein except those which are admitted expressly by the deponent. The averments which are not denied by the deponent.
- III. That the Respondent No. 10, Fortune Inn Grazia, is a hotel situated in Ghaziabad having a reputation of one of the best hotels in Hospitality and is registered with the Ministry of Tourism.
- Copy of Approval bearing no. 191024RS3865, dated 18.07.2022, by Ministry of Tourism, Government of India, is annexed herewith as **Annexure 10/1**.
- IV. That the present Reply Affidavit is being filed by Respondent No. 10 in the above captioned Original Application (“OA”), filed by the Applicant, *inter-alia*, seeking action against the unlimited withdrawal of ground water and sealing of illegal tube wells of hotels/marriage halls.
- V. At the outset, the Respondent No. 10 denies each and every averment mentioned/stated in the OA, unless specifically admitted and nothing shall be treated as acceptance/admission by reason of non-traverse. The answering Respondent No. 10 would like to bring out the following facts for just decision of the case mentioned hereunder:



PRELIMINARY SUBMISSIONS

VI. That the allegation against Respondent No. 10 that it is extracting underground water illegally in Ghaziabad District through tube wells without taking No Objection Certificate (“NOCs”) from appropriate authorities is denied. It is submitted that the unit of Respondent No. 10 is using only such water which is supplied by Nagar Nigam. As the hotel has received numerous bills and has duly paid its due payment. The details of bills and amount paid are as follows:

S.N.	YEAR	BILL NO.	AMOUNT	MODE OF PAYMENT	CHEQUE NO.
1.	2015-2016	201513	889,997.00	Cheque	070955
2.	2016-2017	1017KN41 0160	889996.00	Cheque	518632
3.	2017-2018	17186N401 60	889996.00	Cheque	135550
4.	2018-2019	N.A.	980673.00	Cheque	977557
5.	2019-2020	1920KN40 160	980674.00	Cheque	351267
6.	2020-2021	4396614	980674.00	Cheque	685853
7.	2021-2022	5118780	1127775.62	Cheque	050279
8.	2022-2023	2223KN40 160	1127775.39	Cheque	051682

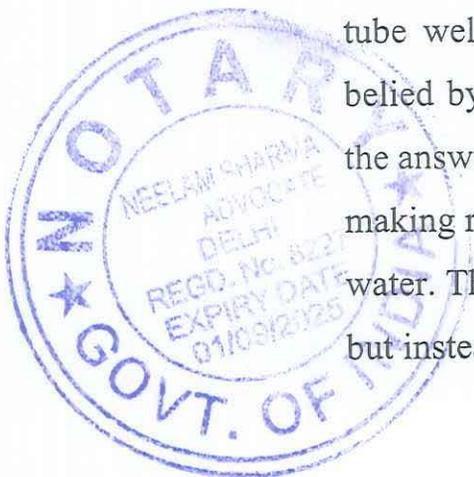
Copy of Nagar Nigam water supply bills receipts for year 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2019-2020, 2020-2021, 2021-2022 and 2022-2023 are annexed as **Annexure R10/2, R10/3, R10/4, R10/5, R10/6, R10/7, R10/8 and R10/9** respectively.



Copy of Cheques bearing nos. 070955, 518632, 135550, 977557, 351267, 685853, 050279 and 051682 are annexed as **Annexure R10/10, R10/11, R10/12, R10/13, R10/14, R10/15, R10/16 and R10/17 respectively.**

VII. That the further allegation of using excessive water through tube wells is denied. It is submitted that the unit of Respondent No. 10 does not use water supply except which is supplied by the Nagar Nigam as the unit of Respondent No. 10 has hardly any occupancy which makes the usage of supplied water very limited. It is further submitted that due to hardly any occupancy in the unit of Respondent No. 10 due to which business is very low.

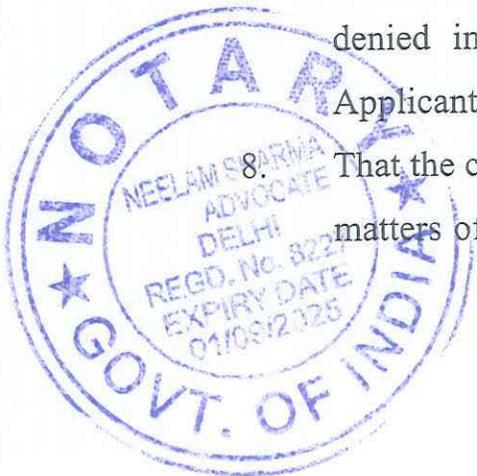
VIII. It is submitted that the observation made by the joint committee comprising Central Ground Water Authority ("CGWA"), Minor Irrigation Department, Uttar Pradesh Pollution Control Board ("UPPCB") and Uttar Pradesh Jal Nigam ("UPJN") in the report submitted by CGWA dated 03.12.2021 has made a complete error in their observations wherein it has stated, without any verification of information, that the unit of Respondent No. 10 is not being supplied water by the Nagar Nigam and that it is only using tube well. That this allegation is totally unfounded and belied by the contents of Paragraph no. E above, wherein the answering Respondent has clearly stated that it has been making regular payments to the Nagar Nigam for supply of water. The Respondent No. 10 does not use tube well water but instead only uses supplied water through Nagar Nigam.



It is further stated, that whenever there is a shortage of water so received by the Respondent No.10, it procures water by water tankers through the Nagar Nigam/private suppliers.

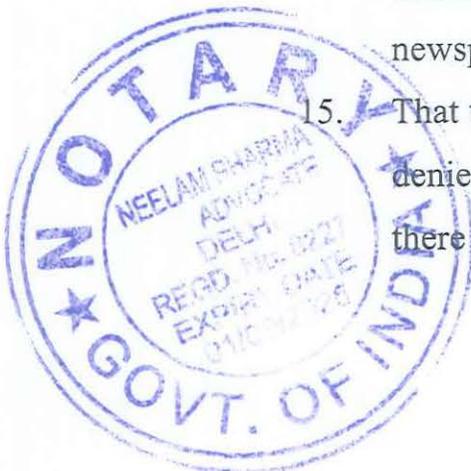
PARAWISE REPLY

1. That the contents of Paragraph No. 1 of the Application do not warrant a reply except to the extent that the applicant is a law abiding and public spirited citizen, inasmuch as the answering Respondent has no knowledge or means to know the same. Accordingly, the Applicant is put to strict proof of the same.
2. That the contents of Paragraph No. 2 of the Application are matter of proof and does not warrant any reply.
3. That the contents of the Paragraph No. 3 of the Application warrant for more knowledge.
4. That the contents of Paragraph No. 4 of the Application are matters of fact and hence do not warrant any reply.
5. That the contents of Paragraph No. 5 of the Application are denied for want of knowledge. It is submitted that the unit of Respondent No. 10 is using the water supplied by the Nagar Nigam and not using tube-wells to source water.
6. That the contents of Paragraph No. 6 of the Application are matters of record and hence do not warrant a response.
7. That the contents of Paragraph No. 7 of the Application are denied in its entirety for want of knowledge and the Applicant is put to the strict proof of the same.
8. That the contents of Paragraph No. 8 of the Application are matters of record. However, it is submitted that the unit of



Respondent No. 10 only uses water which is supplied by the Nagar Nigam.

9. That the contents of Paragraph No. 9 of the Application is denied for want of knowledge and does not warrant any reply as same is not concern with answering respondent.
10. That the contents of Paragraph No. 10 of the Application are denied for want of knowledge and does not warrant any reply as same is not concerned with the answering Respondent.
11. That the contents of Paragraph No. 11 of the Application are denied for want of knowledge.
12. That the contents of Paragraph No. 12 of the Application are denied for want of knowledge. In this regard, it is submitted that that due to the pandemic of the COVID – 19, the business of Respondent No. 10 is very as there is very low occupancy. It is further submitted that the water supplied by the Nagar Nigam is sufficient for the unit of Respondent No. 10. It is stated, that whenever there is a shortage of water so received by the Respondent No.10, it procures water by water tankers through the Nagar Nigam/private suppliers.
13. That the contents of Paragraph No. 13 of the Application are matters of record and hence do not warrant any reply from the answering Respondent.
14. That the contents of Paragraph No. 14 of the Application are matters of record in the newspaper but contents of the newspaper is denied for want of knowledge and proof.
15. That the contents of Paragraph No. 15 of the Application is denied for want of knowledge. However, it is submitted that there is no illegal extraction of ground water in the unit of



Respondent No. 10 and further the unit has Sewage Treatment Plant (“STP”) in the hotel premises and has space for greenery/park for consumption of STP water. Moreover, the Respondent is not discharging effluents untreated. It is stated that the Respondent No.10 is using water which is supplied by the Nagar Nigam. Further, provision for rain-water harvesting has also been installed.

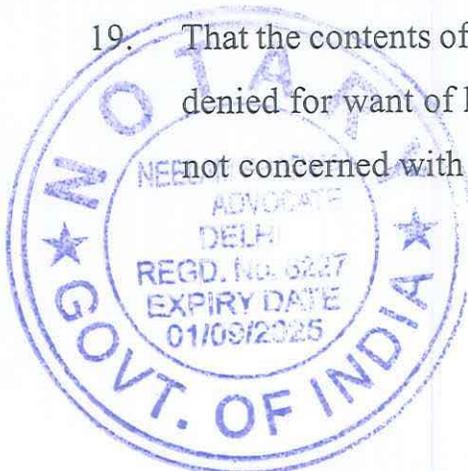
16. That the contents of Paragraph No. 16 of the Application are denied for want of knowledge since it speaks of 80% hotels in Ghaziabad. It is submitted that the unit of the Respondent follows all the norms, layout plans and has taken all the required licences from appropriate authorities for running the hotel unit.

Copy of the No Objection Certificate by the UPPCB under Water Act, dated 9.12.2019 and under Air Act, dated 9.12.2019, is annexed herewith and marked as **Annexure 10/18 and 10/19 respectively.**

17. That the contents of Paragraph No. 17 of the Application are denied for want of knowledge since it speaks of most hotels in Ghaziabad. It is submitted that the unit of the Respondent follows all the norms, layout plans and has taken all the required licences from appropriate authorities for running the hotel unit.

18. That that contents of Paragraph No. 18 of the Application are a matter of record and hence do not warrant any reply.

19. That the contents of Paragraph No. 19 of the Application are denied for want of knowledge and also because the same is not concerned with the answering Respondent.



REPLY TO GROUNDS

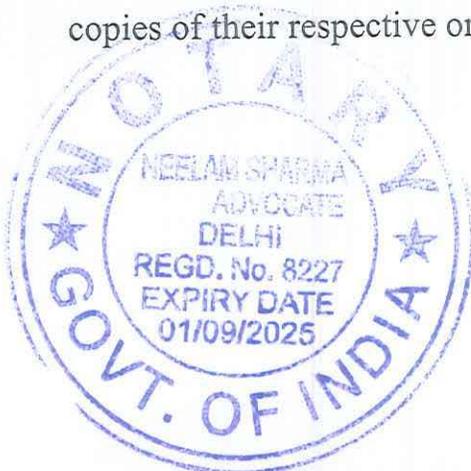
- A. That the contents of the Ground A of the Application are denied for want of knowledge. It is submitted that the instant Respondent has never extracted water illegally.
- B. That the contents of the Ground B of the Application are denied for want of knowledge. However, the Respondent understands that the rising pollution is a grave menace today.
- C. That the contents of the Ground C of the Application are denied for want of knowledge. It is submitted that the Respondent No. 10 does not discharge untreated water effluents.
- D. That the contents of the Ground D of the Application are denied for want of knowledge. It is submitted that the Respondent No.10 does not use the underground water but instead uses the water supplied by the Nagar Nigam.
- E. That the contents of the Ground E of the Application are denied for want of knowledge.

REPLY TO SUBMISSION ON LIMITATION

The paragraph under reply does not warrant any response from the answering Respondent.



- IX. In view of the afore-stated submissions and reply to the application filed by the Applicant, it is submitted that insofar as the answering Respondent No.10 is concerned, the instant application deserves to be dismissed. Further, since the answering Respondent No.10 is neither indulging in any illegal extraction of groundwater nor is in violation of any other environmental laws, rules or regulations, it is humbly submitted and prayed that no adverse order or directions be passed against the answering Respondent.
- X. It is humbly submitted that the present reply affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s) as deemed fit and proper under the facts and circumstances of the present case. It is further submitted that the answering Respondent shall abide by any directions passed by this Hon'ble Tribunal.
- XI. That the answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.
- XII. That the annexures annexed with this reply affidavit are true copies of their respective originals.



XIII. That nothing material has been concealed in the instant reply affidavit.


DEPONENT

VERIFICATION-

I, the above deponent, do hereby solemnly affirm and state that the contents of above mentioned are true and correct to the best of my knowledge and based on record and I have not suppressed and material fact.

26 SEP 2022

Verified at New Delhi on 26th day of September, 2022.


DEPONENT


24/09/2018

I identified the deponent who has signed in my presence

ATTESTED

NOTARY (Govt. of India)
Neelam Sharma
Advocate
C/O No 165A, Gate No. No. 11,
Patiala House Courts,
New Delhi-110001
(M/c 9899408301)

26 SEP 2022

NOTARY
NEELAM SHARMA
ADVOCATE
DELHI
REGD. No. 1227
EXPIRY DATE
01/09/2025
GOVT. OF INDIA


R.K. Associates & Hoteliers P.V. Ltd.

ANNEXURE-R10/1

11

भारत पर्यटन , भारत सरकार / Indiatourism Delhi
Ministry of Tourism, Government of India

Approval No: 191024RS3865

Dated: Monday, July 18, 2024

File No: ITD/H. Fortune Inn Grazia/05/2019

To,
General Manager,
Fortune Inn Grazia,
Plot No :.1,Sector:.23, Sanjay Nagar,Distt. Centre.
Ghaziabad - Uttar Pradesh, Pin: 201002

Sir,

The recommendation of the Hotel & Restaurants Approval and Classification Committee (HRACC) in respect of **Classification/Reclassification** of the hotel has been examined by the Government, Whose decision is hereby announced as under:

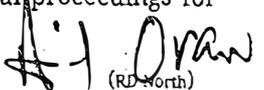
	PERIOD
1. Three (***) Fortune Inn Grazia, Plot No :.1,Sector:.23, Sanjay Nagar,Distt. Centre. Ghaziabad - Uttar Pradesh, Pin: 201002	From: Monday, October 7, 2019 To :Sunday, October 6, 2024
Classification/Reclassification Five Years Rooms - 50	

2. The rating has been awarded to the hotel as mentioned above for a period of five years, subject to the condition that the management of the hotel should at all times comply with all the regulatory conditions for the classification of hotels and other terms and conditions introduced by this Ministry from time to time.

3. The hotel will apply for Re-Classification six months before the expiry of this approval on the Terms and Conditions laid down in this Ministry's Circular No. 8-TH.I (03)/2013 dated September, 4, 2013 as and when due.

4. The **Classification** of Fortune Inn Grazia at Plot No :.1,Sector:.23, Sanjay Nagar,Distt. Centre. Ghaziabad - Uttar Pradesh, Pin: 201002 the Ministry of Tourism is no substitute any other NOCs / Permissions/ Clearances which shall be taken by the Hotel.

5. In case at any stage it is found that the building (s) and 'improvements' / alterations, made in the hotel property are in violation of CRZ rules or the hotel and improvements have been constructed in violation of prescribed land use or the undertaking given by the applicant that the clearance from Environment & Forests Department or CRZ Authorities or Airport Authorities is not required is found false or if any fact while making the application for hotel Classification / Re-Classification / Hotel Approval has misrepresented, the Classification / Re-Classification status / Hotel Project Approval granted shall stand withdrawn with immediate effect and the applicant will be liable for facing criminal proceedings for misrepresentation of facts to the Ministry of Tourism, Govt. of India.


(RD North)
Regional Director

Copy forwarded for information to:

1. President IATO [iato@iato.in]
2. President TAAI [taaidelhi@gmail.com]
3. The Secretary (T), Govt. of Uttar Pradesh [upstdc@up-tourism.com]
4. Regional Director (India Tourism), North [goitodelhi@nic.in]
5. President FHRAI [sg@fhrai.com]
6. President HAI [info@hotelassociationofindia.com]
7. Asst. Director General & Member Secretary (HRACC) [sagnik.chowdhury@gov.in]

अनिल ओराव/ ANIL ORAV
क्षेत्रीय निदेशक (उत्तर) एवं वर्य महानिदेशक
Regional Director (North) & Dy. Director General
भारत पर्यटन/ India Tourism
पर्यटन मंत्रालय/ Ministry of Tourism
भारत सरकार/ Govt. of India
88, जगपथ, नई दिल्ली-110001
88, Janpath, New Delhi-110001



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ANNEXURE-R10/2

12

निगम नं० 1/नियम 25 i

PIN No. KN37917

गाज़ियाबाद नगर निगम

क्षेत्रीय कार्यालय कविनगर

बिल भवनकर-जलकर-सीवर/ड्रेनेज कर



बिल जारी करने की तिथि 18-Jun-2015
वित्तीय वर्ष 2015-2016
नाम होटल फोरचयून इन गाज़ियाबाद
पिता/पति संजय नगर पी ब्लॉक
मोहल्ला/कोलोनी संजय नगर पी ब्लॉक

आदायगी की अंतिम तिथि 17-Jul-2015
बिल संख्या 201513
वार्ड संख्या 65
भवन संख्या PLOTNO-1

विवरण भवन-जल-सीवर/ड्रेनेज कर	कब से कब तक	धनराशि
1 भवनकर वर्तमान	2015-2016	463,540.00
2 छूट (20%)		92,708.00
3 भवनकर बकाया		0.00
4 देय रशि		370,832.00
5 जलकर वर्तमान	2015-2016	463,540.00
6 छूट (20%)		92,708.00
7 जलकर बकाया		0.00
8 देय रशि		370,832.00
9 सीवर/ड्रेनेज कर वर्तमान	2015-2016	185,416.00
10 छूट (20%)		37,083.20
11 सीवर/ड्रेनेज कर बकाया		0.00
12 देय रशि		148,332.80
13 कुल देय रशि		889,997.00
14 कुल छूट		222,499.00
15 अंतिम तिथि के बाद देय रशि		1,112,496.00

पदनाम

नोट: वित्तीय वर्ष समाप्ती के उपरान्त बिल जमा न करने की दशा में नगर निगम आ विनियम को धारा 221(क) के अन्तर्गत 12 प्रतिशत साधारण ब्याज के साथ वसूल किया जाएगा ।

- 1- इस बिल के पेश करने के 30 दिन के अन्दर रूपया अदा करना होगा, वरना अंतिम तिथि के उपरान्त वर्तमान छूट देय नहीं होगी । इसके बाद नोटिस तावानी जारी की जाएगी और बशर्ते जरूरत वारंट कुर्की किया जाएगा ।
- 2- कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज ना होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2- पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार ऑफिसर के हस्ताक्षर हों।

कर अधिकारी

हस्ताक्षर

कविनगर जोन

नगर निगम गाज़ियाबाद

Ali

True Copy

TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office: Kavi Nagar

Bill: Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 15.06.2015 late date: 15.7.2015

Bill No. : 201513 Financial Year: 2015-2016

Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband:

Mohalla/ Colony: Sanjay Nagar P-Block

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		463540.00
2.	20% concession on Building Tax		92708.00
3.	Building Tax Outstanding	2015- 2016	0.00
4.	Building Tax Payable amount after concession		370832.00
5.	Present Water Tax		483540.00
6.	20% concession on Water Tax	2015- 2016	92708.00



True Copy

7.	Building Tax Outstanding		0.00
8.	Water Tax Payable amount after concession		370832.00
9.	Present Sewer / Drainage Tax		185416.00
10.	20% concession on Sewer / Drainage Tax	2015-2016	37083.20
11.	Sewer / Drainage Tax Outstanding		0.00
12.	Sewer / Drainage Tax Payable amount after concession		148332.80
13.	Total Concession		889997.00
14.	Total Payable amount after concession		222499.00
15.	Total Payable after last date		1112496.00

Signature

Note: In case of non-deposit of the bill after the end of the financial year. I will be charged 12% simple interest under Rule 221(a).

1. Rupees will have to be paid within 30 days from the date of presentation of this bill, otherwise the existing discount will be payable after the last date. Thereafter notice will be issued and warrant attachment will be made.



True Copy

2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.

Sd/-

A handwritten signature in blue ink, appearing to be the name 'Ali', written in a cursive style.

True Copy



गाजियाबाद नगर निगम

क्षेत्रीय कार्यालय KAM NAGAR

विल भवगकर - जलकर-सीवर/ ड्रेनेज कर

विल जारी करने की तिथि 28/06/2016

विल संख्या

1017KN40100

वित्तीय वर्ष 2016-2017

विन संख्या

KN40100

गोबाइल नं.

वार्ड संख्या

05

नाम

R.K. ASSOCIATES (SH. BHARAN BHARI AGGARWAL) C/O FORTUNE INN GRAZIA

प्लॉट संख्या

PLOT NO.-1

पिता/पति:

प्रोडक्ट

Sanjay Nagar P - Block

ए.आर.वी.

#635400

COMMERCIAL

पता:

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	वर्ष से तिथि तक	धनराशि
1	भवनकर वर्तमान	2016-2017	463540.00
2	वर्तमान पर छूट (20%)		92708.00
3	भवनकर बकाया		0.00
4	भवनकर की देय राशि (छूट के बाद)		370832.00
5	जलकर वर्तमान	2016-2017	463540.00
6	वर्तमान पर छूट (20%)		92708.00
7	जलकर बकाया		0.00
8	जलकर की देय राशि (छूट के बाद)		370832.00
9	सीवर/ ड्रेनेज कर वर्तमान	2016-2017	185416.00
10	वर्तमान पर छूट (20%)		37083.20
11	सीवर/ड्रेनेज कर बकाया		0.00
12	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		148332.80
13	कुल देय राशि (छूट देने के बाद)		889996.80
14	कुल छूट		222499.20
15	छूट तिथि के बाद कुल देय राशि		1112496.00

पदनाम

हस्ताक्षर

नोट:- last date 30/07/2016

(1) दिनांक 30-07-2016 के बाद किसी भी प्रकार की छूट अनुमत्य न होगी।

(2) कोई अदायगी, जो इस विल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।

(3) जन सुविधा हेतु गृहकर आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegnn.com पर बिना विल प्राप्त किये भी किया जा सकता है। कृपया शीघ्रतः भुगतान कर छूट का लाभ उठाएं और अपना बहुमूल्य समय बचायें।

TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office: Kavi Nagar

Bill: Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 28.06.2016 Bill No. : 1718KN40160

Financial Year : 2016-2017 PIN No. : KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband :

Mohalla: Sanjay Nagar P-Block

ARV: 4635400

Commercial

Address :

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		463540.00
2.	20% concession on Building Tax		92708.00
3.	Building Tax Outstanding	2016- 2017	0.00
4.	Building Tax Payable amount after concession		370832.00
5.	Present Water Tax		483540.00
6.	20% concession on Water Tax	2016- 2017	92708.00



True Copy

7.	Building Tax Outstanding		0.00
8.	Water Tax Payable amount after concession		370832.00
9.	Present Sewer / Drainage Tax		185416.00
10.	20% concession on Sewer / Drainage Tax	2016-2017	37083.20
11.	Sewer / Drainage Tax Outstanding		0.00
12.	Sewer / Drainage Tax Payable amount after concession		148332.80
13.	Total Concession		889996.80
14.	Total Payable amount after concession		222499.20
Total Payable after last date			1112496.00

Signature

Note: Last date 30.07.2016

1. On dated 30.07.2016 no concession will be given.
2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the Municipal Corporation on which the signature of any responsible officer may not be there. For all the online



True Copy

payment which has been done for the said payment the computer (online) receipt will be valid.

3. For Public convenience, payment of house tax etc. can also be done on the website of Ghaziabad Municipal Corporation www.onlinegmn.com without receiving the bill. Please pay early and avail the discount and save your valuable time.

Sd/- illegible

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A handwritten signature in blue ink, appearing to be 'Ali', with a horizontal line underneath.

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ANNEXURE-R10/4**20**

गाजियाबाद नगर निगम
क्षेत्रीय कार्यालय KAMI NAGAR
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

COMMERCIAL

बिल जारी करने की तिथि	18/04/2017	बिल संख्या	1718KN40160
वित्तीय वर्ष	2017-2018	पिन संख्या	KN40160
मोबाइल नं.	0000000000	वार्ड संख्या	65
नाम	R.K. ASSOCIATES & HOTELIERS PVT. LTD. PROP. SHARAN BIHARI AGRAWAZ C/O FORTUNE INN GRAZIA	भवन संख्या	PLOT NO.-1
पिता/पति:		ए.आर.वी.	4635400
मोहल्ला	Sanjay Nagar P - Block		
पता:	NONE		

क्र	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		463540.00
2	वर्तमान पर छूट (20%)	2017-2018	92708.00
3	भवनकर बकाया		0.00
4	भवनकर की देय राशि (छूट के बाद)		370832.00
5	जलकर वर्तमान		463540.00
6	वर्तमान पर छूट (20%)	2017-2018	92708.00
7	जलकर बकाया		0.00
8	जलकर की देय राशि (छूट के बाद)		370832.00
9	सीवर/ ड्रेनेज कर वर्तमान		185416.00
10	वर्तमान पर छूट (20%)	2017-2018	37083.20
11	सीवर/ड्रेनेज कर बकाया		0.00
12	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		148332.80
13	कुल देय राशि (छूट देने के बाद)		889996.80
14	कुल छूट		222499.20
	अंतिम तिथि के बाद कुल देय राशि		1112496.00

पदनाम

हस्ताक्षर

नोट:-

- (1) छूट की दर दिनांक 01.04.2017 से 31.08.2017 तक 20%, 01.09.17 से 30.09.2017 तक 15%, 01.10.2017 से 30.11.2017 तक 10%, 01.12.2017 से 31.01.2018 तक 5% तथा दिनांक 31.01.2018 के बाद कोई भी छूट अनुमन्य न होगी।
- (2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उसा समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
- (3) जन सुविधा हेतु गृहकर आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegnn.com पर बिना बिल प्राप्त किये भी किया जा सकता है। कृपया शीघ्रातिशीघ्र भुगतान कर छूट का लाभ उठाएं और अपना बहुमूल्य समय बचायें।

Received by
Sanjay Nagar Nigam
12/6/17

Ali

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6/10/17, 11:33 A

TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office : Kavi Nagar

Bill : Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 18.04.2017 Bill No. : 1718KN40160

Financial Year : 2017-2018 PIN No. : KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband :

Mohalla: Sanjay Nagar P-Block

ARV: 4635400

Address : NONE

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		463540.00
2.	20% concession on Building Tax		92708.00
3.	Building Tax Outstanding	2017-2018	0.00
4.	Building Tax Payable amount after concession		370832.00
5.	Present Water Tax		483540.00
6.	20% concession on Water Tax	2017-2018	92708.00



True Copy

7.	Building Tax Outstanding		0.00
8.	Water Tax Payable amount after concession		370832.00
9.	Present Sewer / Drainage Tax		185416.00
10.	20% concession on Sewer / Drainage Tax	2017-2018	37083.20
11.	Sewer / Drainage Tax Outstanding		0.00
12.	Sewer / Drainage Tax Payable amount after concession		148332.80
13.	Total Concession		889996.80
14.	Total Payable amount after concession		222499.20
Total Payable after last date			1112496.00

Post Name
Note :

Signature

1. Rate of discount is 20% from dated 01.04.2019 to 31.08.2019, 15% from dated 01.09.2019 to 30.09.2019, 10% from dated 01.10.2019 to 30.11.2019, 5% from dated 31.01.2020 no concession will be given.
2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the



True Copy

Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.

3. For Public convenience, payment of house tax etc. can also be done on the website of Ghaziabad Municipal Corporation www.onlinegmn.com without receiving the bill. Please pay early and avail the discount and save your valuable time.

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ANNEXURE-R10/5

GAZALBAD NAGAR NIGAM



गाजी गजाबाद नगर निगम

GAZALBAD NAGAR NIGAM

बिल नं. 10/5/2018

Revised Bill

24

बिल जारी करने की तिथि	23/07/2018	बिल संख्या	10/5/2018
वित्तीय वर्ष	2018-2019	बिल संख्या	10/5/2018
मोबाइल नं.	9000000000	गार्ड संख्या	67
नाम	R K ASSOCIATES & HOCHTIEPES PVT LTD PROP. SHARAN BIHARI AGRAWAL GO FORTUNE INN GRAZIA	भवन संख्या	PL-01 NO. 1
पिता/पति:		मोहल्ला	Sarjay Nagar P - Block
ए.आर.वी.	5107675	कोमर्शियल	
पता:	NONE		

क्र.	विवरण	कम से कम तम	राशि
1	भवनकर वर्तमान		510767.50
2	वर्तमान पर छूट (20%)		102153.50
3	भवनकर बकाया		0.00
4	भवनकर की देय राशि (छूट के बाद)		408614.00
5	जलकर वर्तमान		510767.50
6	वर्तमान पर छूट (20%)		102153.50
7	जलकर बकाया		0.00
8	जलकर की देय राशि (छूट के बाद)		408614.00
9	सीवर/ ड्रेनेज कर वर्तमान		204307.00
10	वर्तमान पर छूट (20%)		40861.40
11	सीवर/ड्रेनेज कर बकाया		0.00
12	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		163445.60
13	कुल देय राशि (छूट देने के बाद)		980673.60
14	कुल छूट		245162.40
	अंतिम तिथि के बाद कुल देय राशि		1225842.00
	पदनाम	हस्ताक्षर	
<p>नोट:-</p> <p>(1) छूट की दर दिनांक 01.04.2018 से 31.08.2018 तक 20%, 01.09.18 से 30.09.2018 तक 15%, 01.10.2018 से 30.11.2018 तक 10%, 01.12.2018 से 31.01.2019 तक 5% तथा दिनांक 31.01.2019 के बाद कोई भी छूट अनुमन्य न होगी।</p> <p>(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।</p> <p>(3) जन सुविधा हेतु गृहकर आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegnn.com पर बिना बिल प्राप्त किये भी किया जा सकता है। कृपया शीघ्रतापूर्वक भुगतान कर छूट का लाभ उठाएं और अपना बहुमूल्य समय बचायें।</p>			

Received Cheque = 977557 / 14-8-18
2018-2019

₹ 980673-

18/8/18

Ali

TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office : Kavi Nagar

Bill : Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 14.08.2018 Bill No. :

Financial Year : 2018-2019 PIN No. :KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband : Mohalla: Sanjay Nagar P-Block

ARV: 5107675 Commercial

Address : NONE

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		510767.50
2.	20% concession on Building Tax		102153.50
3.	Building Tax Outstanding	2018-2019	0.00
4.	Building Tax Payable amount after concession		408614.00
5.	Present Water Tax		510767.50
6.	20% concession on Water Tax	2018-2019	102153.50



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7.	Building Tax Outstanding		0.00
8.	Water Tax Payable amount after concession		408614.00
9.	Present Sewer / Drainage Tax		204307.00
10.	20% concession on Sewer / Drainage Tax	2018-2019	40861.40
11.	Sewer / Drainage Tax Outstanding		0.00
12.	Sewer / Drainage Tax Payable amount after concession		163445.60
13.	Total Concession		980673.60
14.	Total Payable amount after concession		245168.40
Total Payable after last date			1225842.00

Post Name
Note :

Signature

1. Rate of discount is 20% from dated 01.04.2019 to 31.08.2019, 15% from dated 01.09.2019 to 30.09.2019, 10% from dated 01.10.2019 to 30.11.2019, 5% from dated 31.01.2020 no concession will be given.
2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the



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Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.

3. For Public convenience, payment of house tax etc. can also be done on the website of Ghaziabad Municipal Corporation www.onlinegnn.com without receiving the bill. Please pay early and avail the discount and save your valuable time.

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ANNEXURE-R10/6

7/8/2019

GHAZIABAD NAGAR NIGAM

28



गाजियाबाद नगर निगम
क्षेत्रिय कार्यालय KAVI NAGAR
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

बिल जारी करने की तिथि	20/04/2019	बिल संख्या	1920KN40160
वित्तीय वर्ष	2019-2020	पिन संख्या	KN40160
मोबाइल नं.	0000000000	घाई संख्या	65
नाम	R.K. ASSOCIATES and HOTELIERS PVT. LTD. PROP. SHARAN BIHARI AGRAWAZ C/O FORTUNE INN GRAZIA	भवन संख्या	PLOT NO -1
पिता/पति:		गोहस्ता	Sanjay Nagar P - Block
ए.आर.वी.	5107675	COMMERCIAL	
पता:	NONE		

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब रो कब टाक	धनराशि
1	भवनकर वर्तमान		510767.50
2	वर्तमान पर छूट (20%)		102153.50
3	भवनकर बकाया	2019-2020	0.00
4	बकाया भवन कर पर ब्याज (12%)		0.00
5	भवनकर की देय राशि (छूट के बाद)		408614.00
6	जलकर वर्तमान		510767.50
7	वर्तमान पर छूट (20%)		102153.50
8	जलकर बकाया	2019-2020	0.00
9	बकाया जलकर पर ब्याज (12%)		0.00
10	जलकर की देय राशि (छूट के बाद)		408614.00
11	सीवर/ ड्रेनेज कर वर्तमान		204307.00
12	वर्तमान पर छूट (20%)		40861.40
13	सीवर/ड्रेनेज कर बकाया	2019-2020	0.62
14	बकाया सीवर कर पर ब्याज (12%)		0.08
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		163446.30
16	कुल छूट		245168.40
17	कुल देय राशि (छूट के बाद)		980674.30
अंतिम तिथि के बाद कुल देय राशि			1225842.70

पदनाम

हस्ताक्षर

नोट:-

- (1) छूट की दर दिनांक 01.04.2019 से 31.08.2019 तक 20%, 01.09.19 से 30.09.2019 तक 15%, 01.10.2019 से 30.11.2019 तक 10%, 01.12.2019 से 31.01.2020 तक 5% तथा दिनांक 31.01.2020 के बाद कोई भी छूट अनुमन्य न होगी।
- (2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हो। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
- (3) जन सुविधा हेतु गृहकर आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegnn.com पर बिना बिल प्राप्त किये भी किया जा सकता है। कृपया शीघ्रतापूर्वक भुगतान कर छूट का लाभ उठाएं और अपना बहुमूल्य समय बचायें।

Ali

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TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office : Kavi Nagar

Bill : Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 20.04.2019 Bill No. : 1920KN40160

Financial Year : 2019-2020 PIN No. : KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband : Mohalla: Sanjay Nagar P-Block

ARV: 5107675

Commercial

Address : NONE

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		510767.50
2.	20% concession on Building Tax		102153.50
3.	Building Tax Outstanding	2019-2020	0.00
4.	12% interest on the Outstanding Building Tax		0.00
5.	Building Tax Payable amount after concession		408614.00
6.	Present Water Tax		510767.50



True Copy

7.	20% concession on Water Tax	2019-2020	102153.50
8.	Building Tax Outstanding		0.00
9.	12% interest on the Outstanding Water Tax		0.00
10.	Water Tax Payable amount after concession		408614.00
11.	Present Sewer / Drainage Tax		204307.00
12.	20% concession on Sewer / Drainage Tax	2019-2020	40861.40
13.	Sewer / Drainage Tax Outstanding		0.62
14.	12% interest on the Outstanding Sewer / Drainage Tax		0.08
15.	Sewer / Drainage Tax Payable amount after concession		163446.30
16.	Total Concession		245168.40
17.	Total Payable amount after concession		980674.30
Total Payable after last date			1225842.70

Post Name
Note :

Signature



True Copy

1. Rate of discount is 20% from dated 01.04.2019 to 31.08.2019, 15% from dated 01.09.2019 to 30.09.2019, 10% from dated 01.10.2019 to 30.11.2019, 5% from dated 31.01.2020 no concession will be given.
2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.
3. For Public convenience, payment of house tax etc. can also be done on the website of Ghaziabad Municipal Corporation www.onlinegmn.com without receiving the bill. Please pay early and avail the discount and save your valuable time.

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क्षेत्रीय कार्यालय

KAVI NAGAR

बिल : भवन, जल, सीवर/ड्रेनेज कर

बिल जारी करने की तिथि : 24/04/2020
 वित्तीय वर्ष 2020-2021
 मोबाइल नं० 0000000000
 नाम R.K. ASSOCIATES and HOTELIERS
 PVT. LTD. PROP. SHARAN BIHARI
 पिता/पति NA
 महोल्ला Sanjay Nagar P - Block
 पता NONE

बिल संख्या : 4396614
 पिन संख्या : KN40160
 वार्ड संख्या : 65
 भवन संख्या : PLOT NO.-1
 ए.आर.वी. : 5107675

क्र.	विवरण : भवन, जल, सीवर/ड्रेनेज कर	कब से कब तक	धनराशि
1.	भवनकर वर्तमान		510767.50
2.	वर्तमान पर छूट (20%)		102153.50
3.	भवनकर बकाया	2020-2021	0.00
4.	बकाया भवनकर पर ब्याज (12%)		0.00
5.	भवनकर की देय राशि (छूट के बाद)		408614.00
6.	जलकर वर्तमान		510767.50
7.	वर्तमान पर छूट (20%)	2020-2021	102153.50
8.	जलकर बकाया		0.00
9.	बकाया जलकर पर ब्याज (12%)		0.00
10.	जलकर की देय राशि (छूट के बाद)		408614.00
11.	सीवर/ड्रेनेज कर वर्तमान		204307.00
12.	वर्तमान पर छूट (20%)	2020-2021	40861.40
13.	सीवर/ड्रेनेज कर बकाया		0.75
14.	बकाया सीवर/ड्रेनेजकर पर ब्याज (12%)		0.09
15.	सीवर/ड्रेनेजकर की देय राशि (छूट के बाद)		163446.44
16.	कुल छूट		245168.40
17.	कुल देय राशि (छूट के बाद)		980674.44
	अंतिम तिथि के बाद कुल देय राशि		1225842.84

पदनाम

हस्ताक्षर

नोट-

- छूट की दर दिनांक 01.04.20 से 31.08.2020 तक 20%, 01.09.20 से 30.09.20 तक 15%, 01.10.20 से 30.11.20 तक 10%, 01.12.20 से 31.01.21 तक 5% तथा दिनांक 31.01.21 के बाद कोई भी छूट अनुमत्त न होगी।
- कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छुने हुए नियत फार्म नगर निगम को लेखा निष्ठावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाइन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाइन) रसीद ही मान्य होगी।
- जन सुविधा हेतु गृहकार आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegmu.com पर बिना बिल प्राप्त किये भी किया जा सकता है। कृपया सीधे/तिथीय भुगतान कर छूट का लाभ उठाएँ और अपना बहुमूल्य समय बचायें।

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TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office : Kavi Nagar

Bill : Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 24.04.2020 Bill No. : 4396614

Financial Year : 2020-2021 PIN No. :KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband : Mohalla: Sanjay Nagar P-Block

ARV: 5107675

Address : NONE

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		510767.50
2.	20% concession on Building Tax		102153.50
3.	Building Tax Outstanding	2020-2021	0.00
4.	12% interest on the Outstanding Building Tax		0.00
5.	Building Tax Payable amount after concession		408614.00
6.	Present Water Tax		510767.50



True Copy

7.	20% concession on Water Tax	2020-2021	102153.50
8.	Building Tax Outstanding		0.00
9.	12% interest on the Outstanding Water Tax		0.00
10.	Water Tax Payable amount after concession		408614.00
11.	Present Sewer / Drainage Tax		204307.00
12.	20% concession on Sewer / Drainage Tax	2020-2021	40861.40
13.	Sewer / Drainage Tax Outstanding		0.75
14.	12% interest on the Outstanding Sewer / Drainage Tax		0.09
15.	Sewer / Drainage Tax Payable amount after concession		163446.44
16.	Total Concession		245168.40
17.	Total Payable amount after concession		980674.44
Total Payable after last date			1225842.84

Post Name
Note :

Signature



True Copy

1. Rate of discount is 20% from dated 01.04.2020 to 31.06.2020, 15% from dated 01.09.2020 to 30.09.2020, 10% from dated 01.10.2020 to 30.11.2020, 5% from dated 31.01.2021 no concession will be given.
2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.
3. For Public convenience, payment of house tax etc. can also be done on the website of Ghaziabad Municipal Corporation www.onlinegmn.com without receiving the bill. Please pay early and avail the discount and save your valuable time.

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ANNEXURE-R10/8

36



गाजियाबाद नगर निगम

Pay online at
www.onlinegnn.com

क्षेत्रीय कार्यालय KAVI NAGAR

बिल : भवन, जल, सीवर/ड्रेनेज कर

बिल जारी करने की तिथि : 07/06/2021

बिल संख्या : 5118780

वित्तीय वर्ष : 2021-2022

पिन संख्या : KN40160

मोबाइल नं० : 0000000000

वार्ड संख्या : 65

नाम : R.K. ASSOCIATES and HOTELIERS
PVT. LTD. PROP. SHARAN BIHARI

भवन संख्या : PLOT NO.-1

पिता/पति : NA

ए.आर.वी. : 5873826

महोल्ता : Sanjay Nagar P - Block

पता : NONE

क्र.	विवरण : भवन,जल,सीवर/ड्रेनेज कर	कब से कब तक	धनराशि
1.	भवनकर वर्तमान		587382.63
2.	वर्तमान पर छूट (20%)		117476.53
3.	भवनकर बकाया	2021-2022	0.00
4.	बकाया भवनकर पर ब्याज (12%)		0.00
5.	भवनकर की देय राशि (छूट के बाद)		469906.10
7.	जलकर वर्तमान		587382.63
7.	वर्तमान पर छूट (20%)	2021-2022	117476.53
8.	जलकर बकाया		0.00
9.	बकाया जलकर पर ब्याज (12%)		0.00
10.	जलकर की देय राशि (छूट के बाद)		469906.10
11.	सीवर/ड्रेनेज कर वर्तमान		234953.05
12.	वर्तमान पर छूट (20%)	2021-2022	46990.61
13.	सीवर/ड्रेनेज कर बकाया		0.88
14.	बकाया सीवर/ड्रेनेजकर पर ब्याज (12%)		0.10
15.	सीवर/ड्रेनेजकर की देय राशि (छूट के बाद)		187963.42
16.	कुल छूट		281943.66
17.	कुल देय राशि (छूट के बाद)		1127775.62
	अंतिम तिथि के बाद कुल देय राशि		1409719.28

पदनाम

हस्ताक्षर

नोट-

- छूट की दर दिनांक 01.04.21 से 31.10.21 तक 20%, 01.11.21 से 31.12.21 तक 15%, 01.01.22 से 28.02.22 तक 10% तथा मार्च 2022 में कोई भी छूट अनुपलब्ध न होगी।
- अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले उभे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।

Ali

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TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office: Kavi Nagar

Bill: Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 07.06.2021 Bill No. : 5118780

Financial Year: 2021-2022 PIN No. : KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband:

Mohalla: Sanjay Nagar P-Block

ARV: 5873826

Address: NONE

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		587382.63
2.	20% concession on Building Tax		117476.53
3.	Building Tax Outstanding	2021- 2022	0.00
4.	12% interest on the Outstanding Building Tax		0.00
5.	Building Tax Payable amount after concession		469906.10
6.	Present Water Tax		587385.63



True Copy

7.	20% concession on Water Tax	2021-2022	117476.53
8.	Building Tax Outstanding		0.00
9.	12% interest on the Outstanding Water Tax		0.00
10.	Water Tax Payable amount after concession		469906.10
11.	Present Sewer / Drainage Tax		234953.05
12.	20% concession on Sewer / Drainage Tax	2021-2022	46990.61
13.	Sewer / Drainage Tax Outstanding		0.88
14.	12% interest on the Outstanding Sewer / Drainage Tax		0.10
15.	Sewer / Drainage Tax Payable amount after concession		187963.42
16.	Total Concession		281943.66
17.	Total Payable amount after concession		1127775.62
Total Payable after last date			1409719.28

Post Name
Note :

Signature



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1. Rate of discount is 20% from dated 01.04.2021 to 31.10.2021, 15% from dated 01.11.2021 to 31.12.2021, 10% from dated 01.01.2022 to 28.02.2022, and in the month of March 2022 no concession will be given.

2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.

Sd/- illegible

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A handwritten signature in blue ink, appearing to be 'Ali', with a horizontal line underneath.

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ANNEXURE-R10/9

गाजियाबाद नगर निगम
क्षेत्रिय कार्यालय KAVI NAGAR
बिला भवनकर - जलकर-सीवर/ ड्रेनेज कर

Pay online at **40**
www.onlinegnn.com

बिल जारी करने की तिथि 22/04/2022 बिल संख्या 2223KN40160
वित्तीय वर्ष 2022-2023 पिन संख्या KN40160
मोबाइल नं. 0000000000 वार्ड संख्या 65
नाम R.K. ASSOCIATES and HOTELIERS PVT. LTD.
PROP. SHARAN BIHARI AGRAWAZ C/O भवन संख्या PLOT NO.-1
FORTUNE INN GRAZIA
पिता/पति: मोहल्ला Sanjay Nagar P - Block
ए.आर.वी. 5873826
पता: NONE

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		587382.63
2	वर्तमान पर छूट (20%)		117476.53
3	भवनकर बकाया	2022-2023	0.00
4	बकाया भवन कर पर ब्याज (12%)		0.00
5	भवनकर की देय राशि (छूट के बाद)		469906.10
6	जलकर वर्तमान		587382.63
7	वर्तमान पर छूट (20%)		117476.53
8	जलकर बकाया	2022-2023	0.00
9	बकाया जलकर पर ब्याज (12%)		0.00
10	जलकर की देय राशि (छूट के बाद)		469906.10
11	सीवर/ ड्रेनेज कर वर्तमान		234953.05
12	वर्तमान पर छूट (20%)		46990.61
13	सीवर/ड्रेनेज कर बकाया	2022-2023	0.67
14	बकाया सीवर कर पर ब्याज (12%)		0.08
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		187963.19
16	कुल छूट		281943.67
17	कुल देय राशि (छूट के बाद)		1127775.39
अंतिम तिथि के बाद कुल देय राशि			1409719.06

पदनाम

हस्ताक्षर

नोट:-

(1) छूट की दर दिनांक 01.04.22 से 31.08.22 तक 20%, 01.09.22 से 30.09.22 तक 15%, 01.10.22 से 30.11.22 तक 10%, 01.12.22 से 31.01.23 तक 5% तथा माह फरवरी 2023 से मार्च 2023 में कोई भी छूट अनुमन्य न होगी।

(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।

(3) सम्पत्ति की दरों में यदि अतिरिक्त वृद्धि की जाती है तो उसके अन्तर का भुगतान भी किया जाना होगा।

Ali

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TRUE TRANSLATION

GHAZIABAD MUNICIPAL CORPORATION

www.onlinegmn.com

Regional Office: Kavi Nagar

Bill: Building, Water, Sewer / Drainage Tax

Date of issue of Bill: 22.04.2022 Bill No. : 2223KN40160

Financial Year: 2022-2023 PIN No. : KN40160

Mobile No.: 0000000000 Ward No. : 65

Name: R.K. Associates & Hoteliers Pvt. Ltd.

Prop. Shran Bihari Aggarwal

C/o Fortune INN Grazia

Building No: Plot No.1

Father / Husband:

Mohalla: Sanjay Nagar P-Block

ARV: 5873826

Address: NONE

S. No.	Details : Building, Water, Sewer / Drainage Tax	Period	Amount
1.	Building Tax Present		587382.63
2.	20% concession on Building Tax		117476.53
3.	Building Tax Outstanding	2022- 2023	0.00
4.	12% interest on the Outstanding Building Tax		0.00
5.	Building Tax Payable amount after concession		469906.10
6.	Present Water Tax		587385.63



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7.	20% concession on Water Tax	2022-2023	117476.53
8.	Building Tax Outstanding		0.00
9.	12% interest on the Outstanding Water Tax		0.00
10.	Water Tax Payable amount after concession		469906.10
11.	Present Sewer / Drainage Tax		234953.05
12.	20% concession on Sewer / Drainage Tax	2022-2023	46990.61
13.	Sewer / Drainage Tax Outstanding		0.67
14.	12% interest on the Outstanding Sewer / Drainage Tax		0.08
15.	Sewer / Drainage Tax Payable amount after concession		187963.19
16.	Total Concession		281943.67
17.	Total Payable amount after concession		1127775.39
Total Payable after last date			1409719.06

Post Name
Note:

Signature



True Copy

1. Rate of discount is 20% from dated 01.04.2022 to 31.08.2022, 15% from dated 01.09.2022 to 30.09.2022, 10% from dated 01.10.2022 to 30.11.2022, 5 % from date 01.12.2022 to 31.01.2023 and in the month of Feb. 2023 to March 2023 no concession will be given.
2. Any person the amount which has been given in this bill is paid and the receipt is not received on the prescribed Form No.2 which has been given in the Accounts Rules of the Municipal Corporation on which the signature of any responsible officer may not be there. For all the online payment which has been done for the said payment the computer (online) receipt will be valid.
3. If there is an additional increase in the rates of the property, then the difference thereof will also have to be paid.

Sd/- illegible

//true copy//



True Copy

ANNEXURE-R10/10

बैंक ऑफ इंडिया के खाते से
A/c Payee Only



बैंक ऑफ इंडिया

BANK OF INDIA

लाजपत नगर शाखा, नई दिल्ली-110024
Lajpat Nagar BANKERS CHEQUE

27 06 2015
D D M M Y Y Y Y

Pay GHAZIABAD NAGAR NIGAM

27-06-2015
को या उनके आदेश पर Or Order

रुपये Rupees

Eight Lakh Eighty Nine Thousand
Nine Hundred Ninety Seven only

अदा करें ₹ 8,99,997.00

खा. सं. / A/c. No. 587797.0

कृते बैंक ऑफ इंडिया for BANK OF INDIA

सा/ब ख जारी - भुगतान पर्ची
G/L A/c Payslip Issued
जारी किये जाने से तीन: महीने तक वैध है
Valid for 3 months from the date of issue

पी.एफ. नं. / P.F.No. 128066
अधिकृत हस्ताक्षरकर्ता Authorised Signatory 13540

BFS/HO/C

⑈070955⑈ 1100130171⑈

Ali

True Copy

ANNEXURE-R10/11

www.bankofindia.com
No Payees Only

बैंक ऑफ इंडिया **BANK OF INDIA** BANKERS' CHEQUE

VALID FOR THREE MONTHS

D D M M Y Y Y Y

06-07-2016 को या उसके आदेश पर **Or Order**

Pay **GHAZIABAD NAGAR NIGAM**

रुपये Rupees

Eight Lakh Eighty Nine Thousand
Nine Hundred Ninety Six only अदा की ₹ 8,89,996.00

खा. सं. / A/c. No. 518632 889996 NO DEBIT

सा/बख जारी भुगतान मंत्री
G/L A/c Payslip issued

Valid for 3 months from the date of issue

सि.एफ.नं. / P.F.No. 1200

लाजपत नगर शाखा नई दिल्ली-24
Lajpat Nagar Branch, New Delhi-24

शाखा कोड / Br. Code-6019

॥ 518632 ॥ 100130171 ॥ 12

BFS/HO/C

Authorized Signatory

Ali

True Copy

ANNEXURE-R10/12

केवल आदात के लिये
A/c Payee Only



बैंक ऑफ़ इंडिया

BANK OF INDIA

लाजपत नगर शाखा, नई दिल्ली-24
Lajpat Nagar Branch, New Delhi-24

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5019

22-08-2017 Y Y Y Y

Pay

GHAZIABAD NAGAR NIGAM

को या उनके आदेश पर Or-Order

रुपये Rupees

Eight Lakh Eighty Nine Thousand

Nine Hundred Ninety Six only

अदा करे ₹ 8,89,996.00

35550

ख. सं.
A/c. No.

889996.00

कृते बैंक ऑफ़ इंडिया for BANK OF INDIA

NOT OVER ₹ _____

सा/ब ख जारी - भुगतान पर्ची
G/L A/c Payslip Issued

जारी किये जाने से तीन महीने तक वैध हैं
Valid for Three months from the date of issue

Pratibha Rani
 पी.एफ.नं./P.F.No. 187872
 अधिकृत हस्ताक्षरकर्ता Authorised Signatory

Please sign above

BFS/HO/G

⑈ 135550 ⑈ 100130171

12

Ali

True Copy

SHREE NIDHI SECURE PRINT PVT LTD - HYD/CTS - 2010

ANNEXURE-R10/14

48

केवल आदात के खाते में
A/c Payee Only



बैंक ऑफ इंडिया **BANK OF INDIA**

BANKER'S CHEQUE

लाजपत नगर शाखा, नई दिल्ली-24

Lajpat Nagar Branch, New Delhi-24

शाखा कोड / Br. Code: 6019

17 08 2019 Y Y Y Y

GHAZIABAD NAGAR NIGAM

को या उनके आदेश पर Or Order

Pay

रुपये Rupees **Nine Lakh Eighty Thousand Six**
Hundred Seventy Four only

***9,80,674.00

अदा करें

₹ 9,80,674.00

कृते बैंक ऑफ इंडिया for BANK OF INDIA

Pratibha Devi 187886

Rohini Devi 189089

पी.एफ.नं./P.F.No.
पी.एफ.नं./P.F.No.

अधिकृत हस्ताक्षरकर्ता Authorised Signatory

Please sign above

2016-17 SHREE NIDHI SECURE PRINT PVT.LTD. - HYD./CTS - 2010

351267

980674.00

खा. सं.
A/c. No.

NOT OVER ₹

सा/ब ख जारी - भुगतान पर्ची
G/L A/c Payslip Issued

जारी किये जाने से तीन महीने तक वैध हैं
Valid for Three months from the date of issue

PURCHASER - R. K. ASSOCIATES & HOT

BFS/HO/H

351267

100130171

12

Ali

True Copy

ANNEXURE-R10/15केवल आदेशों के जारी से
A/c Payee Only

बैंक ऑफ़ इंडिया

BANK OF INDIA

BANKER'S CHEQUE

D	D	M	M	Y	Y	Y	Y

18-08-2020
को या उनके आदेश पर Or OrderPay GHAZIABAD NAGAR NIGAM

रुपये Rupees

Nine Lakh Eighty Thousand Six
Hundred Seventy Four only

अदा करें

₹ ***9.80.674.00

खा. सं.
A/c No. 853

980674.00

कृते बैंक ऑफ़ इंडिया for BANK OF INDIA

NOT OVER ₹ _____

सा/ब ख जारी - भुगतान पर्ची
G/L A/c Payslip Issued

जारी किये जाने से तीन महिने तक वैध हैं

Valid for Three months from the date of issue

21047

पी एफ. नं./PF No.

पी एफ. नं./PF No.

अधिकृत हस्ताक्षरकर्ता Authorised Signatory

Please sign above

BFS/HO/H

लाजपत नगर शाखा, नई दिल्ली-24

Lajpat Nagar Branch, New Delhi-24

शाखा कोड/BR CODE: 0019

R K ASSOCIATES & HOT

⑈685853⑈

1100130171

12

Ali

True Copy

ANNEXURE-R10/16



A/C PAYEE ONLY
NOT NEGOTIABLE

MANAGER'S CHEQUE
VALID FOR 3 MONTHS ONLY

18092021

Pay ****GHAZIABAD NAGAR NIGAM*****

Or Order

अदा करे

या उनके आदेश पर

Rupees

ELEVEN LAKH TWENTY SEVEN THOUSAND SEVEN HUNDRED

रुपये

SEVENTY FIVE ONLY.

₹ 11,27,775.00

FOR VALUE RECEIVED

FORTUNE INN GRAZIA UO RK ASS AND HOTELR

RAJ NAGAR - GHAZIABAD

GHAZIABAD - 201001

REF. No. 015312053446

Parul Akhwal's
CLERK
AUTHORISED SIGNATURES
Please sign above

⑈050279⑈ 110240023⑈ 999989⑈ 12

Ali

True Copy

MC - 1

SESHAASANI(C)/OTS-2010

ANNEXURE-R10/17



A/C PAYEE ONLY
NOT NEGOTIABLE

MANAGER'S CHEQUE

VALID FOR 3 MONTHS ONLY

26072022

Pay *****GHAZIABAD NAGAR NIGAM*****

Or Order

अदा करें

या उनके आदेश पर

Rupees

ELEVEN LAKH TWENTY SEVEN THOUSAND SEVEN HUNDRED
SEVENTY FIVE ONLY.

₹ 11,27,775.00

FOR VALUE RECEIVED

FORTUNE INN GRAZIA UO RK ASS AND HOTELR

RAJ NAGAR - GHAZIABAD

GHAZIABAD - 201001

REF. No. 015312055570

[Signature]
B30/17

[Signature]
1570474

AUTHORISED SIGNATORIES

Please sign above

051682 1102400231 999989* 12

Ali

True Copy

MC - 1

SESHIMSA(1)/CTS-2010

ANNEXURE-R10/18

52



U.P. Pollution Control Board

CONSENT ORDER

Ref No.
76526/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 09/12/2019

To ,

Shri SANJAY YADAV
M/s FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD
PLOT NO-1, SANJAY NAGAR, GHAZIABAD, GHAZIABAD,
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD

Reference Application No :6736205

Dated :09/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application
2. This consent is valid for the period from 01/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority

For and on behalf of U.P. Pollution Control Board
Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2019.12.09
17:58:41 +05'30

REGIONAL OFFICER GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO 1 U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

True Copy

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD vide

Consent Order No. 6736205/ Water

Dated : 09/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel cum banquet hall- 50 rooms capacity.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	sewer line of nagar nigam	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	NIL

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:



True Copy

1. Unit shall provide the NOC from CGWA for extracting ground water within 02 month.
2. Unit shall comply the provisions of EP Act, 1986, Water Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Unit shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week
5. Unit shall comply the provisions of notification dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. Unit shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product /process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
9. Unit should not discharge any kind of trade effluent. This consent is valid for only domestic discharge.
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
12. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016,Construction and Demolition Waste management Rules, 2016.
13. If the CPCB or UPPCB issues the Closure order against the unit this consent order stands automatically suspended for that period.
14. The consent fee submitted in this office, if inadequate shall be submitted by unit.
15. Unit shall not operate in house laundry processes.
16. This consent to opearte shall be subject to the orders of Hon'ble NGT in the matter of O.A. no. 199/2014 Almitra H. Patel Vs UOI & Ors.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma Digitally signed
by Utsav Sharma
Date: 2019.12.09
17:59:42 +05'30' **REGIONAL OFFICER GHAZIABAD**



True Copy

ANNEXURE-R10/19

55



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
76353/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 09/12/2019

To ,

Shri SANJAY YADAV
M/s FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD
PLOT NO-1, SANJAY NAGAR, GHAZIABAD,GHAZIABAD,
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD

Reference Application No. 6724716

Dated : 09/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s FORTUNE INN GRAZIA UNIT OF RK ASSOCIATES AND HOTELERS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/07/2024
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav
Sharma

Digitally signed
by Utsav Sharma
Date: 2019.12.09
17:54:34 +05:30

REGIONAL OFFICER GHAZIABAD

**Enclosed : As above
(condition of consent):**

Copy to: . CEO 1 U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER GHAZIABAD

True Copy

U.P. Pollution Control Board

Dated : 09/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel cum banquet hall- 50 rooms capacity.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG set 500 KVA	HSD	01	Particulate Matter	To be maintain 4.5 m above roof
2	DG set 500 KVA	HSD	02	Particulate Matter	To be maintain 4.5 m above roof

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:


True Copy

1. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
5. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
7. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
8. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
10. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
12. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
13. Unit will provide CA certificate/balance sheet to verify the submitted consent fee within a week.
14. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e. .Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules,2016, E-waste (Management) Rules, 2016.
15. The consent fee submitted in this office, if inadequate shall be submitted by unit.
16. Unit shall not operate in house laundry processes.
17. This consent to opearte shall be subject to the orders of Hon'ble NGT in the matter of O.A. no. 199/ 2014Almitra H. Patel Vs UOI & Ors.

Issued with the permission of competent authority

For and on behalf of U.P. Pollution Control Board .

Utsav
Sharma

Digitally signed
by Utsav Sharma
Date: 2019.12.09
17:55:36 +05'30'

REGIONAL OFFICER GHAZIABAD



True Copy

VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 438 OF 2018



IN THE MATTER OF:
ARTI

...APPLICANT

Versus

CENTRAL GROUND WATER AUTHORITY & ORS.

...RESPONDENTS

KNOWN ALL to whom these presents shall come that I, Sanjay Kumar Yadav, Authorized Representative of Forune INN Grazia Ghaziabad (Respondent No.10), do hereby appoint:

SAIF ALI
JH/694/2018

DIVJOT SINGH BHATIA
D/2064/2017

Herein after called Advocates to be my/ our advocates in the above noted case and authorized them.

To act appear and plead in the above noted case in the tribunal or in any court in which the same may be tried or heard and also in the appellate courts including High Court.

To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, including contempt petition, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/ We undersigned do hereby agree ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.

And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me / us on the 26th day of September, 2022.

Accepted

SAIF ALI
JH/694/2018

Divjot Singh
D/2064/17

SAIF ALI/DIVJOT SINGH BHATIA

Address: Q-13A, LGF, Jangpura Extension,
 New Delhi – 110014.

M: 9910048284; 7992289744

Email: divjot.29@gmail.com; saifali574j@gmail.com

Identified & signed
SAIF ALI
JH/694/2018





R. K. Associates & Hoteliers Pvt. Ltd.

CIN : U55100CT2009PTC021098

Railway Caterers & Catering Contractors
An ISO 9001 : 2000 & HACCP Certified Company

59

National Glory
Award 2002-03
Winner

Date: 24.09.2022

Authority Letter

We would like to bring to your kind notice that Mr. Sanjay Kumar Yadav for M/S FORTUNE INN GRAZIA A UNIT OF R.K. ASSOCIATES & HOTELIERS PVT. LTD. is Authorised by Sharan Bihari Agrawal, Director of M/s R.K. Associates & Hoteliers Pvt. Ltd. to file and / or defend civil/criminal suit(s), arbitration petition, claim petition and defend the suit(s) under any law of the land of the country before all the competent courts including High Court, Supreme Court of India, District Courts, Tribunals or any forum for and on behalf of the company.

He is further authorized by Sharan Bihari Agrawal, Director of M/s R.K. Associates & Hoteliers Pvt. Ltd. to appear before all the competent courts including High Court, Supreme Court of India, District Courts, Tribunals or any forum for and on behalf of the company. He is further authorized to engage any Advocate/Solicitor/Consultants and to submit Affidavit, Vakalatnama, Applications, Claim Petitions, etc. before the competent court, tribunal or any forum for and on behalf of the company.

Thanking You,

Yourselves Faithfully,

For R.K. ASSOCIATES & HOTELIERS PVT. LTD.


DIRECTOR

Regd. Office : Hotel Sagar International, Opp. Railway Station, Durg, Chhattisgarh - 491001
Admn. Office : A-25, First Floor, Hospital Road, Jangpura-A, New Delhi-110014
Tel : +91-11-47100223 E-mail : sbagrwal_rka@rediffmail.com

PROOF OF SERVICE



NAVIN TIWARI <navintiwari@gmail.com>

Service of Reply Affidavit - OA/438/2018: National Green Tribunal, New Delhi

1 message

Saif Ali <saifali574j@gmail.com>

Tue, Sep 27, 2022 at 1:55 PM

To: artikashyap2k18@gmail.com, cgwa@nic.in, gdagzb@gmail.com, secgda@gmail.com, jmdnagarupjn@gmail.com, dmgha@nic.in

Cc: Divjot Singh <divjot.29@gmail.com>

Bcc: navin.tiwari@gmail.com

Dear All,

Please find enclosed a copy of the Reply Affidavit, being filed on behalf of the Respondent No.10, in the captioned matter.

Regards,

Saif Ali.

(Advocate)

+91-7992289744

- (i) The contents of this e-mail shall strictly be considered as "client-Attorney Privileged communication"*
(ii) Please think of the environment before printing this email, and print it only if it is absolutely necessary

**Reply Affidavit on behalf of Respondent No. 10 (2).pdf**

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